

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl) No(s).1585/2008

(From the judgement and order dated 26/10/2007 in CRLOP No. 10987/2007 of The HIGH COURT OF MADRAS, Madurai Bench)

T.C.THANGARAJ

Petitioner(s)

VERSUS

V.ENGAMMAL & ORS.

Respondent(s)

(With appln(s) for stay and office report)
(for final disposal)

WITH SLP(Crl) NO. 1589 of 2008

(With appln.(s) for stay and c/delay in filing SLP and exemption from filing c/c of the impugned judgment and office report)
(for final disposal)

Date: 20/10/2009 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.V. RAVEENDRAN
HON'BLE MR. JUSTICE G.S. SINGHVI

For Petitioner(s) Mr. R. Anand Padmanabhan, Adv.
 Ms. Amritha Sarayoo, Adv.
 Mr. Pramod Dayal, Adv.

For Respondent(s) Mr. Arvind Kumar Sharma, Adv.
 Mr. Rajiv Nanda, Adv.
 Mr. Zetayuk Haque, Adv.
 Mr. B. Krishna Prasad, Adv.

Mr. A.T.M. Ranga Ramajujam, Sr.Adv.
Ms. Gouri Karuna Das, Adv.
Ms. Anu Gupta, Adv.s
Ms. Rani Jethmalani ,Adv

Mr. S. Thananjayan ,Adv

UPON hearing counsel the Court made the following

O R D E R

One of the questions that arises in this case
whether the High Court could refer the matter to CBI is
awaiting the judgment of the Constitution Bench. Therefore,
list the matter after the decision therein.

(Pawan Kumar) (M.S. Negi)
AR-CUM-PS Court Master